further to amend the Indian Penal Code, 1860.

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Indian Penal Code, 1860."

The motion was adopted.

SHRI VIRBHADRA SINGH : I introduce the Bill.

15 02½ hrs.

CONSTITUTION (AMENDMENT) BILL—*Contd.*

(Amendment of articles 80 and 171)

By Shri C. C. Desai

MR. DEPUTY-SPEAKER : Shri C. C. Desai—absent.

Being a Constitution (Amendment) Bill, we will have to clear the lobbies and have a division.

SOME HON. MEMBERS : What is it, Sir ?

MR. DEPUTY-SPEAKER : This being a Constitution (Amendment) Bills voting has to be by division. The lobbies have been cleared.

The question is :

"That the Bill further to amend the Constitution of India be taken into consideration."

The Lok Sabha divided

DIVISION No. 3] AYES [15 06 hrs.

Birua Shri Kolai
Chakrapani. Shri C. K.
Esthose. Shri P. P.
Gopalan, Shri P.
Gopalan, Shrimati Suseela
Gowd, Shri Gadilinguna
Khan, Shri Ghayoor Ali
Kundu Shri S.
Mangalathumadam, Shri
Menon, Shri Vishwanatha
Naik Shri G. C.
Patel, Shrl J. H.
Rao, Shri V. Narasimha
Shastri, Shri Ramavatar
Viswanatham, Shrl Tenneti
*Yadav, Shri Chandra Jeet

NOES

Agadi, Shri S. A.
Bajpai, Shri Vidya Dhar
Bhagavati, Shri
Bhakt Darshan, Shri
Chandrika Prasad, Shri
Damani, Shri S. R.
Deshmukh, Shri Shivajirao S.
Dwivedi, Shri Nageshwar
Ganesh, Shri K. R.
Ganga Devi, Shrimati
Hari Krishna, Shri
Hazarika, Shri J. N.
Jadhav, Shri Tulshidas
Jadhav, Shri V. N.
Kamble, Shri
Kinder Lal, Shri
Kureel, Shri B. N.
Kushok Bakula, Shri
Mahishi, Dr. Sarojini
Mandal, Shrl Yamuna Prasad
Mohsin, Shri
Naghnoor, Shri M. N.
Nair, Shri N. Sreekantan
Pahadia, Shri Jagannath
Partap Singh, Shri
Patel, Shri Manibhai J.
Patil, Shri S. B.
Poonacha, Shri C. M.
Prasad, Shri Y. A.
Raju, Shri D. B.
Rane, Shri
Rao, Shri J. Ramapathi
Rao, Dr. V. K. R. V.
Roy, Shri Bishwanath
Roy, Shrimati Uma
Sadhu Ram, Shri
Saigal, Shri A. S.
Sapre, Shrimati Tara
Sen, Shri Dwaipayan
Sen, Shri P. G.
Sethi, Shri P. C.
Shambhu Nath, Shri
Shankaranand, Shri
Sheo Narain, Shri
Siddheshwar Prasad, Shri
Sudarsanam, Shri M.
Verma, Shri Balgovind
Virbhadra Singh, Shri

*Wrongly voted for 'AYES'.

MR. DEPUTY SPEAKER : The result* of the Division is : Ayes : 16 ; Noes : 48. The motion is not carried by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting. So the motion is lost.

The motion was negatived.

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15.08 hrs.

PUBLICATION OF POLITICAL PARTY ACCOUNTS BILL

THE MINISTER OF STEEL AND HEAVY ENGINEERING (SHRI C. M. POONACHA) : The Law Minister is coming in a minute. He has asked me to follow the debate and take notice till then.

MR. DEPUTY-SPEAKER : He should have written to the Chair. It is very good of you, but ministers are not to be represented by proxy on such important Bills. Now, the Law Minister has come.

THE MINISTER OF LAW AND SOCIAL WELFARE (SHRI GOVINDA MENON) : I thought the other side would be speaking and so, I requested Mr. Poonacha to be present for a few minutes till I came.

श्री शिव नारायण (बस्ती) : उपाध्यक्ष महोदय, मैं एक चीज कहना चाहता हूँ। जब आप डिवीजन की घंटी बजायें, तब मेहरबानी करके उसके बीच में कोई डिस्कशन न होने दीजिये।

MR. DEPUTY-SPEAKER : I know Mr. Sheo Narain is meticulous about observing the rules.

Now, 2 hours are allotted for this Bill. The mover may take 20 minutes.

SHRI SHRI CHAND GOYAL (Chandigarh) : I beg to move :

> "That the Bill to provide for the compulsory publication of annual accounts by recognised political parties, be taken into consideration."

उपाध्यक्ष महोदय, यह विधेयक इस आशय से मैं इस सदन के सम्मुख लाया हूँ कि जो राजनीतिक दल हमारे देश के अन्दर कार्य करते हैं, वे अपनी आमदनी का और अपने खर्चे का हिसाब किताब प्रकाशित किया करें। इस प्रकार के विधेयक हमारे दल की ओर से समय-समयपर आते रहे हैं। आपको याद होगा कि श्री अटल बिहारी वाजपेयी जी ने एक विधेयक इस आशय का यहां रखा था और उसमें यह मांग की थी कि जो कम्पनियां राजनीतिक दलों को चन्दे देती हैं, बड़ी-बड़ी धनराशियां देती हैं, उसके ऊपर प्रतिबन्ध लगाया जाए। लेकिन मुझे याद है कि उस समय जो हमारे वित्त मंत्री थे, श्री टी० टी० कृष्णमाचारी उन्होंने उसका भरसक विरोध किया था। लेकिन आज बदले हुए हालात में फिर से सरकार इसके ऊपर विचार करने जा रही है। लेकिन आज मैं फिर इस बात की चेतावनी देना चाहता हूं कि आज राजनीतिक दलों के सिलसिले में लोगों के मन में भ्रांतियां बढ़ती जा रही हैं। जिस विशाल धनराशि का व्यय उनको राजनीतिक गतिविधियों के लिए, अपने अधिवेशनों के लिए और विशेष कर चुनावों में करना पड़ता है उसके सम्बन्ध में जनता इस प्रकार की अपेक्षा रखती है, आशा रखती है कि उस सारे धन का हिसाब किताब, उस सारे धन का लेखा जोखा प्रकाशित हो और सब के सामने आये।

राजनीतिक दल भारत में जो लोकतंत्रीय व्यवस्था है, उसमें एक विशेष स्थान रखते हैं।

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*The following Members also recorded their votes :—

Ayes : Sarvashri Deven Sen, A. Sreedharan, Arjun Singh Bhadoria, Ram Charan, Janeshwar Misra, N. R Patil, and Dr. Amat.

Noes : Sarvashri Chintamani Panigrahi, Chandra Jeet Yadav and Randhir Singh.